

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Naveen Kumar
FIR No. 494/2018
PS Tilak Nagar
U/s. 498A/406/34 IPC

03.10.2020

This is an application moved on behalf of applicant/accused Naveen Kumar for modification of order dated 28/09/2020.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. S.C. Joshi, Ld. Counsel for applicant/accused.

Vide order dated 28/09/2020, application filed U/s. 439 CrPC for grant of regular bail to applicant/accused Naveen Kumar was decided by this court. However, inadvertently, the applicant/accused was granted anticipatory bail instead of regular bail. Through this order, the order dated 28/09/2020 is rectified/amended to the extent that applicant/accused Naveen Kumar is admitted to regular bail subject to furnishing bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. MM/Ld. Duty MM.

The order dated 28/09/2020 stands modified accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
03.10.2020

UID No. 56968/2016
State Vs. Shaiju & Ors.
FIR No. 420/2014
PS Paschim Vihar East
U/s. 498A/304B/34 IPC

03.10.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Puneet Jaiswal, Ld. Counsel for all the accused persons has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Accused Shaiju is on interim bail but not present today.

Accused Raju and Ponnamma Raju are on regular bail but not present today.

Final arguments heard from Ld. Counsel for accused persons and from Ld. Addl. PP for the State.

Put up for judgment on 20/10/2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
03.10.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. 1. Chiranjeev @ Sagar & 2. Bharat @ Billu
FIR No. 231/2014
PS Patel Nagar
U/s. 302/323/341/34 IPC

03.10.2020

This common order shall decide the applications for extension of interim bail granted to applicants/accused Chiranjeev @ Sagar and Bharat @ Billu.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Ld. Counsel for applicants/accused Chiranjeev @ Sagar and Bharat @ Billu.

In view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as " Shobha Gupta & Ors. Vs. Union of India & Ors.", Hon'ble High Court vide order dated 04.08.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), the applications for extension of interim bail to the applicants/accused persons are allowed.

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FIR No. 231/2014

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PS Patel Nagar

U/s. 302/323/341/34 IPC

The interim bail of applicants/accused Chiranjeev @ Sagar and Bharat @ Billu was earlier extended by this court till 30/09/2020. In view of recommendations of Hon'ble High Powered Committee (HPC), the interim bail of applicants/accused Chiranjeev @ Sagar and Bharat @ Billu is extended for further 28 days i.e. till 31/10/2020.

The applicants/accused persons shall surrender before the concerned Jail Superintendent on expiry of interim bail of 28 days or 01/11/2020 whichever is earlier.

The applications are disposed of accordingly.

Copy of this order be sent to the concerned Jail Superintendent for intimation and compliance.

Copy of this order be also given dasti to Ld. Counsel for applicants/accused persons, as prayed for.



(VISHAL SINGH)

ASJ-03, WEST/DELHI

03.10.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Dharanveer
FIR No. 51/2015
PS Mianwali Nagar
U/s. 302/307/394/397/411 IPC

03.10.2020

**This is an application for extension of interim bail
granted to applicant/accused Dharanveer.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. , Ld. Counsel for applicant/accused

In view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020, titled as " Shobha Gupta & Ors. Vs. Union of India & Ors.", Hon'ble High Court vide order dated 04.08.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), the present application for extension of interim bail to the applicant/accused is allowed.


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State Vs. Dharamveer
FIR No. 51/2015
PS Mianwali Nagar

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Applicant/accused Dharamveer was granted interim bail by this court till 02/10/2020 due to long custody period of more than 05 years of accused in jail. In view of recommendations of Hon'ble High Powered Committee (HPC), the interim bail of applicant/accused Dharamveer is extended for further 28 days.

The accused shall surrender before the concerned Jail Superintendent on expiry of interim bail of 28 days or 01/11/2020 whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to the concerned Jail Superintendent for intimation and compliance.

Copy of this order be also given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
03.10.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Salman
FIR No. 365/2017
PS Moti Nagar
U/s. 394/397/34 IPC

03.10.2020

**This is an application moved on behalf of applicant/
accused Salman for release on personal bond.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Bhisham Dutt, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Reply to the bail application already received from IO/SHO PS Moti Nagar. Reply perused.

Report received from IO/SHO PS Moti Nagar regarding no previous involvement of the accused.

Ld. Counsel for applicant/accused has submitted that the applicant/accused belongs to a poor section of society and is unable to furnish the surety bond. The applicant/accused has been in J/c since 01/11/2017 for the offence U/s. 394/397/34 IPC.

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State Vs. Salman
FIR No. 365/2017
PS Moti Nagar

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Applicant/accused Salman is admitted to interim bail of 28 days, subject to furnishing personal bond of Rs.20,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 28 days or 01/11/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given/sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
03.10.2020